

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CIVIL) Diary No.20433/2025

[Arising out of impugned final judgment and order dated 30-01-2025 in WPTT No. 6/2023 passed by the High Court at Calcutta]

KANCHAN OIL INDUSTRIES LIMITED,

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL &amp; ORS.

Respondent(s)

(IA No. 102278/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 102276/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 102282/2025 - PERMISSION TO FILE SPECIAL LEAVE PETITION)

WITH

Diary No.21323/2025 (XVI)

(IA No. 102387/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 102386/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 102389/2025 - PERMISSION TO FILE SPECIAL LEAVE PETITION)

Date : 24-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Ms. Komal Mundhra, AOR  
Mr. Indranil Banerjee, Adv.  
Mr. Saurabh Agrawal, Adv.  
Mr. Aniket Bhattacharyya, Adv.  
Mr. Ashutosh Singh Rana, Adv.  
Mr. Rishay Raj, Adv.

For Respondent(s) :

Mr. Kunal Mimani, AOR  
Ms. Afshaa Hakim, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Tag with Special Leave Petition(Civil) No.10262/2025.
2. No coercive steps be taken against the petitioner.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)